

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
**Srinagar/Jammu**

Notification

Jammu, the 30<sup>15</sup> April, 2024

S.O 273.- In exercise of the powers conferred under sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint below mentioned officer/official to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Samba.

S.No.	Name of the Officer/ Official	Designation/Jurisdiction
1.	Dr. Syed Namaz Nahin Tabasam Shah (JKAS)	Tehsildar HQA with Deputy Commissioner Samba
2.	Mohd Saleem, Naib Tehsildar	ARA with Deputy Commissioner Samba

**By Order of the Government of Jammu and Kashmir.**

Sd/-  
**Achal Sethi**  
**Secretary to Government**

No. LAW- Powr/17/2021-10

Dated :- 30-04-2024

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. Deputy Commissioner, Samba. This is with reference to letter No. DMS/JC/24-25/756-57 Dated 30-04-2024.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

**Senior Law Officer**  
**Department of Law, Justice and P.A**